

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

**CUTTACK BENCH** 

### ORDER SHEET

	Application No	392	of 200 <	
Applicant (s)	D-BROWNIN	Respondent (s)	lum of	Inglas ons
Advocate for Ap	pplicant(s) Mr. P-1/3 Moh	Advocate for I	Respondent(s)	
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### NOTES OF THE REGISTRY

I. P-O. - fro Rs. 501- +8

for Registration de per Meno.

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07.07.03

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## ORDERS OF THE TRIBUNAL

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1.6RDER DT. 18.67.2863.

Heard Mr.F.K.Mehapatra, learned counsel for the Applicant. This application has been filed by the Applicant being aggrieved by the inaction of the Respondents in not informing him about the decision with regard to his request for transferring him out to S.E.Railway in terms of letter of the Respondents No.F/H-5/NZR/ECR/1 dated 8-8-2002. He has further submitted that while

#### NOTES OF THE REGISTRY

### ORDERS OF THE TRIBUNAL

For Admin P1.

By

9.7.03

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he has not been told about the fate of his application for transferring him out of the zone, the Respondents kname are transferring him out from Titilagarh to Redhakhel vide their letter at Annexure 2 dated 22.1.2083. He has further stated that although the Respondents have since modified the order of transfer in respect of two other officers, who were transferred out of that existing position vide the same order of transfer at Annexure-2, they have taken no action on his representation dt. 4. 2. 2003 seeking cancellation of his transfer order in view of the fact that he was awaiting a favourable decision with regard to his application for transfer from one zone to T. other. He has also submitted that he had sent meminder to his earlier representation on 14.3.2003 and again on 28.4.2003 out without any effect. Being aggrieved, he has appreached this Tribunal seeking redressal of his grievances.

We have heard Mr.R.C.Rath, learned
Counsel for the Railways. on our query
he has submitted that the Respondents
have considered the applications of
the officers seeking transferred from
one zone to another out he would require
time to seek instruction from his client with
regard to the fate of the application of the
applicant in this case. In view of the above fat
facts of this case, we hereby direct the
Respondents to dispose of the representation

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By 14.703

submitted by the applicant on different dates, referred to asove, covering the following two aspects of his grievance;

a) Dispose of his application seeking transfer from East Co. Railway;

AND

Pegarding his application for retention at Titilagarh till disposal of his option for transfer to SE Railway.

His representation should be disposed of within a period of 60 days from the date of receipt of a copy of this order and until then the Applicant shall not be shifted out of his present place of posting.

with the above esservations and directions, this OA is disposed of at the admission stage.

Send copies of this order alengwith copies of the Original Application to the Respondents. Free copies of this order be given to learned counsel for both sides.

Vice Chatrman 7

Memoer (Judicial)